NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) HON'BLE SHRI RAVIKUMAR DURAISAMY -- MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (CAA) No. 256/230/HDB/2017
NAME OF THE COMPANY	Dendi Agro Farms Pvt Ltd &(02) Others With Sneha Farms Pvt Ltd
NAME OF THE PETITIONER(S)	Dendi Agro Farms Pvt Ltd &(02) Others With Sneha Farms Pvt Ltd
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
DVAR RAVI PAGOD	ADVERSE	Markardolen Poller	1
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	_	944074	7000

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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(0 1 1) 0 10)	new		

Sl. No. 06

Date of hearing: 23.11.2017

CP(CAA) No. 256/230/HDB/2017

Dendi Agro Farms Pvt. Ltd & 02 others

with Sneha Farms Pvt. Ltd.

ORDER

Heard Shri. DVAS Ravi Prasad, learned counsel for the petitioner and Mrs. S. Meenakshi, Joint Director, Representing RD (SER). The petitioner is permitted to advertise the petition in the "Namasthe Telangana" Telugu vernacular daily in Telugu and "Business Standard", English Daily Newspaper in English and also order notice to be served on the Central Government through the Regional Director, Ministry of Corporate Affairs, South Eastern Region, Hyderabad, Registrar of Companies, Official Liquidator Ministry of Corporate Affairs, Hyderabad, Income Tax authorities and Other statutory authorities.

Post the case on 19.12.2017.

Member (Technical)

Member (Judicial)

Srikanth